



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Oct/202425/8

DATED: 14/11/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Oct/202425/8 dated 14/11/2024 of Norms Committee - VI for the year 2024-25 was held on 14/11/2024 under the Chairmanship of NITISH SURI, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department2
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Annu Kumari, Assistant Director	MoFPI
3	D.N. Mathur, Technical Consultant	DGFT
4	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00003730AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	2 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	GRAINSPAN NUTRIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001646AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and observed the comments received from Technical Authority, i.e., MoFPI. The Committee decided to refer the case back to MoFPI for additional review. The case stands deferred.	

Case No.	3 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024

HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	4 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	5 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	TOIT BREWERIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001855AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

1. Certificate of analysis of Raw materials imported in context to percentages of Monosaccharides, Sucrose, Maltose, Malto-triose and other higher saccharides such as Dextrins etc. to judge the percentage/quantity of Starches to convert into fermentable Sugars.
2. Production of Wort from the Malt used for, separately for Barley and Wheat.
3. The quantity mentioned up to 7 digits after Decimal are result of backward calculation, therefore, as per firm's production facilities the quantities of all raw materials taken for one lot may be provided.
4. Losses at Lautering i.e. Mashout, Recirculation & Sparging and Whirlpooling and other clarification processes.

OR

As per manual of operations of the manufacturing company, The quantities of all raw materials taken (including Beta Amylases which are not mentioned in application) and the quantities obtained at the next step of manufacturing till the export item is obtained.

The case stands deferred.

Case No.	6 / NC/6/MEET/Oct/202425/8
Case Status	Case Approved
Party Name	3F INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00002000AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms as per modified SION E-125 dated 28.10.2024, allowing the following inputs;

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Shea Stearine	909.091	Crude Shea Butter	2009.091

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
3. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00002948AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	8 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to refer the case to Technical Authority i.e., MoFPI for their inputs.	

The case stands deferred.

Case No.	9 / NC/6/MEET/Oct/202425/8
Case Status	Case Rejected
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00003305AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and based on the comments received from the Department of Agriculture & Farmer's Welfare vide their OM no. 19015/08/2021-Trade (96427) dated 05.12.2023, the Committee decided to reject the application of the firm for prior fixation of norms under Para 4.06 of HBP, 2023. RA may take suitable consequential action accordingly.	

Case No.	10 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00003401AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	11 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00003457AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	12 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	PARAKH FOODS AND OILS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00003520AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The segregated (imported and Indigenous) quantity of imported item - Maize (Corn) Seed for export of 1st item - Maize Grits as type of import under input details is mentioned as import and indigenous both. 2. The imported item- Maize(Corn) Seed for export of 2nd item - Maize Flour is hardly considerable as it is clearly mentioned in input details under the column of Types of Import that “procured indigenously”.	

The case stands deferred.

Case No.	13 / NC/6/MEET/Oct/202425/8
Case Status	Case Approved
Party Name	SHAH BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00003871AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. 1. The grade, quality& origin of imported tea should match with the tea exported . 2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. 3. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. 4. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	14 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	ADF FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00000744AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	15 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	ASA AGROTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM REVIW00002739AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and heard the presentation given by the representatives of the firm via PH. The Committee requested the firm to furnish COA of import item from foreign supplier.	
The case stands deferred.	

Case No.	16 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	ADANI WILMAR LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00000091AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	17 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	BAJAJ HERBALS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	018305000538AM13
RA File Number	082404000007 AM13
Licence No and Date	0810110560/10/04/2012
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	18 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	19 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM REVIW00001474AM24
RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	20 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	21 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	22 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM REVIW00004976AM24
RA File Number	132404000145 AM20
Licence No and Date	1310049278/09/05/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CFTRI, Mysore and their comments are awaited. The Committee decided to send a reminder to CFTRI to expedite their comments. The case stands deferred.	

Case No.	23 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024

and Date	
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	24 / NC/6/MEET/Oct/202425/8			
Case Status	Case Approved			
Party Name	VENKATESH FOOD INDUSTRIES			
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024			
HQ File Number	HQRNORM REVIW00003623AM25			
RA File Number	052404000450 AM20			
Licence No and Date	0510412413/07/11/2019			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed for License No. 0510409242 dated 8/01/2019 in M.No 2/85-ALC3/2020 dated 25.06.2020, allowing the following inputs:				
S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)
1.	Red Beet Juice Powder	13176.5	Red Beet Juice Concentrate	18017.0
RA may take subsequent consequential action accordingly.				

Case No.	25 / NC/6/MEET/Oct/202425/8			
Case Status	Case Approved			
Party Name	VENKATESH FOOD INDUSTRIES			
Meeting Number	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024			

and Date				
HQ File Number	HQRNORM REVIW00003625AM25			
RA File Number	052404000649 AM20			
Licence No and Date	0510413315/13/01/2020			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed for License No. 0510409242 dated 8/01/2019 in M.No 2/85-ALC3/2020 dated 25.06.2020, allowing the following inputs:				
S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)
1.	Red Beet Juice Powder	13176.5	Red Beet Juice Concentrate	18017.0
RA may take subsequent consequential action accordingly.				

Case No.	26 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM REVIW00001326AM24
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	27 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024

and Date	
HQ File Number	HQRNORM REVIW00002296AM25
RA File Number	31AA04007233 AM21
Licence No and Date	3111000219/23/03/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i. Recipe cum Mass Balance for the export Item - Ready to Cook Mixes with details of imported and all indigenous ingredients. ii. APPENDIX-4E for the export item with details of indigenous items. iii. Process Flow Chart for the export item- Ready to Cook Mixes with stepwise wastage percentage claimed with its justification. The case stands deferred.	

Case No.	28 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM REVIW00002297AM25
RA File Number	31AA04027091 AM22
Licence No and Date	3111000587/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i. Recipe cum Mass Balance for the export Item - Ready to Cook Mixes with details of imported and all indigenous ingredients. ii. APPENDIX-4E for the export item with details of indigenous items. iii. Process Flow Chart for the export item- Ready to Cook Mixes with stepwise wastage percentage claimed with its justification. The case stands deferred.	

Case No.	29 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM REVIW00001335AM25
RA File Number	34AX04000304 AM22
Licence No and Date	3411002076/31/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; "Proforma invoice of the sterilization equipment." The case stands deferred.	

Case No.	30 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	31 / NC/6/MEET/Oct/202425/8
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Case Status	Case Rejected
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00002300AM23
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.06.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	32 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	33 / NC/6/MEET/Oct/202425/8
Case Status	Case Rejected
Party Name	TATA SMARTFOODZ LIMITED
Meeting Number	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024

and Date	
HQ File Number	HQRNORM APPLY 00002319AM23
RA File Number	03AX04002403 AM23
Licence No and Date	0311016674/28/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.06.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	34 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	35 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23

Licence No and Date	0711005369/29/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	36 / NC/6/MEET/Oct/202425/8
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00004526AM23
RA File Number	04AX04000699 AM23
Licence No and Date	0411004490/22/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.03.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	37 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00004743AM23
RA File Number	03AX04004437 AM23
Licence No and Date	0311019680/01/12/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	38 / NC/6/MEET/Oct/202425/8
Case Status	Case Approved
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM REVIW00008978AM24
RA File Number	03AX04000025 AM24
Licence No and Date	0311022703/11/04/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 2**, allowing the following inputs;

S.No	Export Item	Quantity	Import Item	Quantity
1.	Lactose IP/BP/EP/USP-NF (Lactose Monohydrate) / Lactose Monohydrate -200 Mesh / Lactose Monohydrate - 80 Mesh(Lactose Monohydrate Impalpable Grade/ Lactose Monohydrate DC2050/ Lactose Monohydrate - Pharmatose Grade)	1.000 kg	Food Grade Lactose/ Edible Grade Lactose/ Refined Edible Grade Lactose/Lactose 100 Mesh	1.02 kg

Note: The Committee advised the firm to restrict each license to only one export product.

RA may take subsequent consequential action accordingly.

Case No.	39 / NC/6/MEET/Oct/202425/8
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Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	40 / NC/6/MEET/Oct/202425/8			
Case Status	Case Approved			
Party Name	LACTOSE (INDIA) LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024			
HQ File Number	HQRNORM REVIW00008979AM24			
RA File Number	03AX04000578 AM24			
Licence No and Date	0311023483/11/05/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity	Import Item	Quantity
1.	Lactose IP/BP/EP/USP-NF (Lactose Monohydrate) / Lactose Monohydrate -200 Mesh / Lactose Monohydrate - 80 Mesh(Lactose Monohydrate Impalpable Grade/ Lactose Monohydrate DC2050/ Lactose Monohydrate - Pharmatose Grade)	1.000 kg	Food Grade Lactose/ Edible Grade Lactose/ Refined Edible Grade Lactose/Lactose 100 Mesh	1.02 kg

Note: The Committee advised the firm to restrict each license to only one export product.
RA may take subsequent consequential action accordingly.

Case No.	41 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	42 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00002166AM24
RA File Number	NA
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	43 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001409AM24
RA File Number	02AX04000147 AM24
Licence No and Date	0211004549/08/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Details of all indigenous items / materials used in different flavours (Recipe cum Mass Balance) of the export item flavour-wise separately. ii) Step-wise percentage of the wastage claimed in process flow chart. iii) Unit Packing size of the export item/s to assess the wastage/process loss. iv) Shipping Bills of the export item/s The case stands deferred.	

Case No.	44 / NC/6/MEET/Oct/202425/8
Case Status	Case Rejected
Party Name	BVEG FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00005311AM24
RA File Number	05AX04001411 AM24
Licence No and Date	0511020700/30/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 29.05.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	

RA may take suitable consequential action accordingly.

Case No.	45 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00006143AM24
RA File Number	05AX04002049 AM24
Licence No and Date	0511021444/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The Process Flow Chart showing various stages of processing with justification of wastage claimed. 2. Recipe cum Mass Balance sheet showing how the Bills of material (both imported and indigenous over processing). 3. Any supporting document like Certificate of Analysis (CoA), Shipping Bills etc. The case stands deferred.	

Case No.	46 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00006149AM24
RA File Number	05AX04002048 AM24
Licence No and Date	0511021450/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	

1. The Process Flow Chart showing various stages of processing with justification of wastage claimed.
2. Recipe cum Mass Balance sheet showing how the Bills of material (both imported and indigenous over processing).
3. Any supporting document like Certificate of Analysis (CoA), Shipping Bills etc.

The case stands deferred.

Case No.	47 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00006940AM24
RA File Number	05AX04002444 AM24
Licence No and Date	0511022146/21/11/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The Process Flow Chart showing various stages of processing with justification of wastage claimed. 2. Recipe cum Mass Balance sheet showing how the Bills of material (both imported and indigenous over processing). 3. Any supporting document like Certificate of Analysis (CoA), Shipping Bills etc. The case stands deferred.	

Case No.	48 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00007211AM24
RA File Number	03AX04003986 AM24
Licence No and	0311029126/05/12/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and observed the comments received from Technical Authority, i.e., MoFPI. The Committee resolved to refer the case back to MoFPI for additional review. The case stands deferred.	

Case No.	49 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00007857AM24
RA File Number	26AX04000068 AM24
Licence No and Date	2611001273/10/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	50 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00008502AM24
RA File Number	33AX04000116 AM24
Licence No and Date	3311001745/12/02/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	51 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00008840AM24
RA File Number	05AX04003848 AM24
Licence No and Date	0511024253/01/03/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The Process Flow Chart showing various stages of processing with justification of wastage claimed. 2. Recipe cum Mass Balance sheet showing how the Bills of material (both imported and indigenous over processing). 3. Any supporting document like Certificate of Analysis (CoA), Shipping Bills etc. The case stands deferred.	

Case No.	52 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00008839AM24
RA File Number	05AX04003847 AM24
Licence No and Date	0511024252/01/03/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **MoFPI**;

1. The Process Flow Chart showing various stages of processing with justification of wastage claimed.
2. Recipe cum Mass Balance sheet showing how the Bills of material (both imported and indigenous over processing).
3. Any supporting document like Certificate of Analysis (CoA), Shipping Bills etc.

The case stands deferred.

Case No.	53 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00009066AM24
RA File Number	03AX04005691 AM24
Licence No and Date	0311032062/12/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the representatives of the firm had been called for a Personal Hearing. However, the firm was unable to attend on scheduled date and has requested a rescheduling.	
The case stands deferred.	

Case No.	54 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00009322AM24
RA File Number	05AX04004060 AM24
Licence No and Date	0511024692/26/03/2024
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech 1 and their comments are awaited.

The Committee decided to send a reminder to Tech 1 to expedite their comments.

The case stands deferred.

Case No.	55 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00000316AM25
RA File Number	24AX04000023 AM25
Licence No and Date	2411003457/18/04/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm;	
1. Clarification is required on whether the export item is Crushed,Ground or Powder? 2. Please specify the export quantity for coriander split and coriander ground.	
The case stands deferred.	

Case No.	56 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00000461AM25
RA File Number	02AX04000040 AM25
Licence No and Date	0211006459/29/04/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;	

- i) Details of all indigenous items / materials used in different flavours (Recipe cum Mass Balance) of the export item flavour-wise separately.
- ii) Step-wise percentage of the wastage claimed in process flow chart.
- iii) Unit Packing size of the export item/s to assess the wastage/process loss.
- iv) Shipping Bills of the export item/s

The case stands deferred.

Case No.	57 / NC/6/MEET/Oct/202425/8
Case Status	Case Rejected
Party Name	SPORTING SYNDICATE INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00000518AM25
RA File Number	30AX04000052 AM25
Licence No and Date	3011005132/02/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 06.07.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	58 / NC/6/MEET/Oct/202425/8
Case Status	Case Rejected
Party Name	AMAR FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00000614AM25
RA File Number	24AX04000051 AM25
Licence No and Date	2411003514/08/05/2024
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 06.07.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	59 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00000713AM25
RA File Number	10AX04000015 AM25
Licence No and Date	1011002443/15/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the reply furnished by the firm is not pertinent to the information requested. Therefore, the Committee resolved to request the following information once again; "In Appendix 4E, the imported item is Whole Sardine and exported item is Sardine Pan Ready and in the exported item description it is mentioned as Herrings (Clupea Harengus). Hence, clarification regarding the species of the fish is required." The case stands deferred.	

Case No.	60 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	TRUZZI ORGANIC AND NATURAL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00000815AM25
RA File Number	32AX04000096 AM25
Licence No and	3211006821/20/05/2024

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the representatives of the firm had been called for a Personal Hearing. However, the firm was unable to attend on scheduled date and has requested a rescheduling. The case stands deferred.	

Case No.	61 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00000872AM25
RA File Number	07AX04000195 AM25
Licence No and Date	0711011349/24/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	62 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	SRI DEVARAAJA NUTRACEUTICAL
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001252AM25
RA File Number	04AX04000205 AM25
Licence No and Date	0411007563/12/06/2024
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CFTRI, Mysore and their comments are awaited.

The Committee decided to send a reminder to CFTRI to expedite their comments.

The case stands deferred.

Case No.	63 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001268AM25
RA File Number	05AX04000799 AM25
Licence No and Date	0511026062/12/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	64 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001425AM25
RA File Number	08AX04000397 AM25
Licence No and Date	0811011867/19/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	65 / NC/6/MEET/Oct/202425/8
Case Status	Case Rejected
Party Name	MANIPAL NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001421AM25
RA File Number	07AX04000465 AM25
Licence No and Date	0711011607/19/06/2024
Norms Committee Decision: NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC. However, the Committee observed that the firm's representative was unable to provide clarification on the questions raised during the PH. Therefore, the Committee decided to reject the case. RA may take suitable consequential action accordingly.	

Case No.	66 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001414AM25
RA File Number	08AX04000423 AM25
Licence No and Date	0811011860/19/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; "Clarification is required on whether the export item is Crushed,Ground or Powder?" The case stands deferred.	

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Case No.	67 / NC/6/MEET/Oct/202425/8
Case Status	Case Rejected
Party Name	JABS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001568AM25
RA File Number	03AX04001430 AM25
Licence No and Date	0311034909/26/06/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the import items are ineligible for AA on Self Declaration basis as per Para 4.11 (a) (i) of the Foreign Trade Policy, 2023. Therefore, the Committee decided to reject the application of the firm. RA may take suitable consequential action accordingly.	

Case No.	68 / NC/6/MEET/Oct/202425/8			
Case Status	Case Approved			
Party Name	TTK HEALTHCARE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024			
HQ File Number	HQRNORM APPLY 00001622AM25			
RA File Number	07AX04000357 AM25			
Licence No and Date	0711011680/28/06/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI , allowing the following inputs:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Unfried Snack Pellets (Papad) - Mixed rings - red / yellow/orange	86087.0	Potato Granule Emgranule 3364	14189.0

RA may take subsequent consequential action accordingly.

Case No.	69 / NC/6/MEET/Oct/202425/8
Case Status	Case Withdrawn
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001669AM25
RA File Number	10AX04000073 AM25
Licence No and Date	1011002509/01/07/2024
Norms Committee Decision: NC considered the case as per agenda and observed that norms in the same case have already been fixed under Para 4.06 of HBP 2023 in Case No.11, M.No. 01, dated 06.05.2024. Therefore, the committee decided to withdraw the case. RA may take suitable consequential action accordingly.	

Case No.	70 / NC/6/MEET/Oct/202425/8
Case Status	Case Withdrawn
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001668AM25
RA File Number	10AX04000075 AM25
Licence No and Date	1011002508/01/07/2024
Norms Committee Decision: NC considered the case as per agenda and observed that norms in the same case have already been fixed under Para 4.06 of HBP 2023 in Case No.11, M.No. 01, dated 06.05.2024. Therefore, the committee decided to withdraw the case. RA may take suitable consequential action accordingly.	

Case No.	71 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	KAPRIKA CONFECTIONARY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001678AM25
RA File Number	07AX04000498 AM25
Licence No and Date	0711011702/02/07/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Recipes cum Mass Balance for all the 3 export items. 2. Process Flow Chart with step wise percentage of wastage/process losses. The case stands deferred.	

Case No.	72 / NC/6/MEET/Oct/202425/8			
Case Status	Case Approved			
Party Name	HI-PURITY CHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024			
HQ File Number	HQRNORM APPLY 00001734AM25			
RA File Number	03AX04001650 AM25			
Licence No and Date	0311035198/04/07/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Halquinol	3922.00	8 Hydroxyquinoline	2666.96
RA may take subsequent consequential action accordingly.				

Case No.	73 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001821AM25
RA File Number	04AX04000273 AM25
Licence No and Date	0411007752/08/07/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Composition of export item approved by competent authority. 2. COA of export item. 3. Master Batch Formula and Batch record for last 3 batches. The case stands deferred.	

Case No.	74 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001812AM25
RA File Number	08AX04000470 AM25
Licence No and Date	0811012025/08/07/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; "Clarification is required on whether the export item is Crushed, Ground or Powder?" The case stands deferred.	

Case No.	75 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred

Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001898AM25
RA File Number	03AX04001812 AM25
Licence No and Date	0311035430/12/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	76 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00001989AM25
RA File Number	06AX04000188 AM25
Licence No and Date	0611002841/18/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	77 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	NEO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00002053AM25
RA File Number	07AX04000622 AM25
Licence No and	0711011856/22/07/2024

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1) Recipe cum Mass Balances of the all 7 export items (including sub items of the Mixed Trays) along with the details of indigenous items. 2) Process Flow Charts for all items of exports. 3) There is an import of Spice Flavouring for Pickles while all items appeared to be packed in Brine. Therefore, in which items it is to be used. 4) Drained weight of the Cornichons-Gherkins & Cucumbers in all items of export. The case stands deferred.	

Case No.	78 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00002189AM25
RA File Number	05AX04001320 AM25
Licence No and Date	0511026887/29/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	79 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	SHREE SHYAM PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024

HQ File Number	HQRNORM APPLY 00002268AM25
RA File Number	05AX04001357 AM25
Licence No and Date	0511026969/01/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. Percentage assay of a.i. by HPLC in the export item supported by COA. 2. Percentage assay of a.i. by HPLC in the import item supported by COA from foreign supplier. 3. Percentage solvent content in export and import item. 4. Stepwise process details and wastage claimed. The case stands deferred.	

Case No.	80 / NC/6/MEET/Oct/202425/8
Case Status	Case Deferred
Party Name	SHIVAM MINERALS AND ALLIED INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202425/ 8 and 14/11/2024
HQ File Number	HQRNORM APPLY 00002318AM25
RA File Number	08AX04000691 AM25
Licence No and Date	0811012283/05/08/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. Full chemical name of Acrylic Polymer indicating application/function in the Export item. 2. COA report of Export and Import items. 3. Material balance of the raw materials to manufacture the export item. 4. To fill indigenous items in 4 E to use in manufacturing the export item, indicating end use of export item using Acrylic Polymer. The case stands deferred.	

MINUTES OF MANUAL AGENDA M.NO 08 DATED 14.11.2024

Case No. M-010	Party Name: PRC Application Jain Irrigation Systems Ltd.	MeetNo/Date: NC/6/MEET/Oct/202425/010 Date: 14.11.2024	Status : Deferred
HQ File : 01/85/180/04/AM25/NC6	RLA File :	Lic.No/Ecom No.	
Subject: Request of M/s Jain Irrigation System Ltd. for clubbing of advance authorization numbers 0310404400 dated 10.10.2006, 0310402990 dated 06.10.2006 and 0310424393 dated 26.03.2007.			
Decision: NC considered the case as per agenda and decided to call the firm for a Personal Hearing for more clarification and understanding of the case. The case stands deferred.			